

making compensatory payments in India on behalf of Indian nationals resident abroad in contravention of the provisions of the Foreign Exchange Regulations Act. The seized documents have been examined and the code words used in them decoded. A number of persons are yet to be examined in the states of Punjab and Maharashtra.

(c) The names of the four persons who were arrested on 4th June, 1966 at Phagwara are as follows:

- (i) Shri Praful; (ii) Shri Manilal;
- (iii) Shri Pratap Chand; and
- (iv) Shri Parkash.

#### **Seizure of Imported Goods and Currency**

**1564. Shri Kishen Pattnayak:**  
**Shri Utiya:**  
**Shri Madhu Limaye:**

Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 2669 on the 18th August, 1966 and state:

(a) whether departmental adjudication/prosecution has since been completed in the cases of seizure of imported goods and currency during March, 1966; and

(b) if so, the results thereof?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). Information in this regard is being collected and will be laid on Table of the Sabha.

#### **Exemption of Customs Duty on Alumina and Zinc Concentrates**

**1545. Shri Ram Harkh Yadav:** Will the Minister of **Finance** be pleased to state:

(a) whether Government have exempted alumina and zinc concentrates from the operation of customs duty recently; and

(b) if so, the details thereof?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir. Alumina for the manufacture of aluminium and zinc concentrates have been exempted from payment of part of the customs duty leviable.

(b) Details of the exemptions are contained in notifications No. 187-Customs, and No. 186-Customs dated the 15th October, 1960, copies of which are laid on the Table of the House. [*Placed in Library. See No. LT-7341/66*].

#### **Post-Matric Scholarships to Scheduled Tribes Students**

**1566. Shri D. S. Patil:** Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) whether it is a fact that in certain States and also in Vidarbha region of Maharashtra State, there are area restrictions in the sense that tribes residing within certain areas only are treated as Scheduled Tribes;

(b) whether it is also a fact that Post-Matric scholarships are not admissible to these students because they reside outside the specified area; and

(c) if so, the steps taken to give Post-Matric scholarships to those students of Scheduled Tribes who live outside the scheduled or specified areas?

**The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar):** (a) Yes.

(b) and (c). The tribes living outside the specified areas in the Vidarbha region of Maharashtra and other tribes, who have not been declared as Scheduled Tribes, are being awarded Post-Matric Scholarships as admissible to the Other Economically Backward Classes.

The Government of Maharashtra have recently decided to award Post-Matric scholarships during 1966-67 to the tribes outside the specified areas of Vidarbha region also, in the same manner as at present admissible to the Scheduled Tribes from their non-plan budget.

#### **Idikki Project**

**1567. Shri Vasudevan Nair:**  
**Shri Warrior:**

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether there is a proposal to change the designs of the dams of the